CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 164/95

Transfar Application No:

DATE OF DECISION: 13.2.95

Prabhakar Markus _____Petitioner

Shri V.M.Bendre. _____Advocate for the Petitioners

Versus
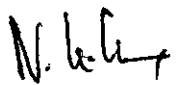-------

__Union of India and others._____Respondent

_____Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri   N.K.Verma, Member (A)

The Hon'ble Shri

1. To be referred to the Reporter or not ?

2. Whether it needs to be circulated to other Benches of
    the Tribunal ?

N.K.L

(N.K.Verma)
Member (A)

Original Application No.164/95

Prabhakar Markus   ...Applicant.

V/s.

Union of India through
General Manager
Central Railway,
Bombay V.T.

Divisional Railway Manager
Central Railway,
Bombay V.T.

Chief Personnel Manager
Central Railway
Bombay V.T.

Divisional Accounts Officer
Central Railway,
Bombay V.T.   ...Respondents.

CORAM: Hon'ble Shri N.K. Verma, Member (A)

Appearance:

Shri V.M.Bendre, counsel
for the applicant.

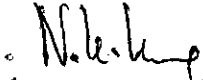ORAL JUDGEMENT   Dated: 13.2.95

❙ Per Shri N.K. Verma, Member (A) ❙

   Shri V.M.Bendre, counsel for the applicant argued the case for admission regarding the recovery of Rs. 17,000/- from the settlement dues of the applicant on his retirement in October 1992. The recoveries were made with regard to over drawal of Provident Fund of the applicant. The matter was subsequently taken up by the applicant with Administrative Authority, who made a refund of Rs. 3452/-. However this refund has not satisfied the applicant and he took up the matter in the Pension Adalat on 15.12.93 on which date the applicant appeared. However till date his claim has not been settled. Since no case has been made out by

the applicant this O.A. cannot be admitted. The applicant may take up the matter with Administrative Authority for redressal of his grievance, if any, over the recovery made from his settlement dues. Application is disposed of accordingly.

Copy of the order be given to the counsel for the applicant.

(N.K.Verma)
Member (A)

NS